

ITEM NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. No.28851/2020, In
Petition(s) for Special Leave to Appeal (CrI.) No.10732/2019

(Arising out of impugned final judgment and order dated 13-05-2019
in CRLA No. 1503/1989 passed by the High Court of Judicature at
Allahabad)

TULSI RAM YADAV

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(With appln.(s) for grant of bail)

Date : 27-03-2020 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s)

Mr. Tuhin, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The Court convened through Video Conferencing.

The applicant has been convicted of an offence under
Section 302 of the Indian Penal Code. The Special Leave
Petition arises from the judgment of the High Court of
Allahabad dated 13 May 2019, affirming the conviction and the

sentence of life imprisonment. The interlocutory application is for interim bail on medical grounds.

The applicant has been detected to suffer from pancreatic carcinoma. It has been disclosed in the application that the applicant was referred by the Swarup Rani Hospital at Allahabad to the Sanjay Gandhi Postgraduate Institute of Medical Sciences, Lucknow. Mr. Tuhin, learned counsel appearing on behalf of the applicant states that the applicant is presently undergoing indoor treatment at SGPIMS, Lucknow. However, in the current situation, the surgery has not been specifically scheduled on a particular date. Relevant medical papers have been annexed to the application for interim bail.

Having heard learned counsel appearing on behalf of the applicant and upon perusing the record, we find it appropriate and just to direct that the applicant be released on interim bail for a period of six weeks so as to enable him to pursue the medical treatment which he is undergoing for pancreatic cancer. The applicant shall surrender immediately upon the expiry of the period of six weeks from today. In the meantime, the whereabouts of the applicant shall be communicated by him to the nearest police station on a weekly basis. We are passing this order in the peculiar facts which have been noted above and having regard to the current situation.

The interlocutory application is disposed of in the above terms.

(Chetan Kumar)
A.R. - cum - P.S.

(Anand Prakash)
Court Master